

FIR No. 89/2019  
Police Station : Khyala  
State Vs. Karan @ Karna  
U/s 326/34 IPC

16.07.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.**

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State.

Shri Manoj Sharma, Ld. Counsel for accused/applicant.

This is an application for grant of interim bail for two months to accused/ap-  
plicant Karan @ Karna, *inter alia*, on the ground that accused has been falsely im-  
plicated in the present case and is in judicial custody since 21.03.2019. It is further  
stated that co-accused has been released on regular bail. It is prayed that since  
accused is having clean antecedents, he may be released on bail.

IO has filed reply to the bail application.

Ld. Additional Public Prosecutor has opposed the bail application stating  
that injury caused to the victim has been opined by the doctor to be grievous and  
the witness PW-1 had identified the applicant Karan in the court during his evi-  
dence and deposed that he inflicted knife injury upon the victim.

The bail application does not mention any specific ground or any exception  
circumstance for which interim bails are sought. The only ground cited in the bail  
application is that the applicant is innocent and has been falsely implicated and in  
the present situation, there is likelihood that Covid- 19 pandemic may spread in jail  
also.

The case of the applicant is also not covered by the criteria of interim bail  
laid down by the High Powered Committee of the Hon'ble High Court of Delhi. The

punishment for Section 326 IPC is up-to life imprisonment. Although the criteria extends to the cases u/s 302 IPC, but Section 326 IPC is not specifically mentioned and even if it is considered at par with Section 302 IPC in terms of punishment of life imprisonment, the applicant has not been in jail for more than two years. The allegations are serious in nature. Trial is going on and in these circumstances, the applicant/accused is not entitled for the interim bail. Hence, the bail application is dismissed.

Bail application stands disposed off accordingly.

Copy of order be sent to the Ld. Trial Court for information.

At request, copy be given Dasti.



(SAMAR VISHAL)

Addl. Sessions Judge-08

West District, THC Delhi

16.07.2020

Bail application no.1198  
FIR No. 582/20  
Police Station : Paschim Vihar  
State Vs. Ravinder  
U/s 354/323/341/506 IPC


16.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State.  
Victim is present with IO SI Ritu Raj.  
Shri Mohd. Iqbal, Ld. Counsel for accused/applicant.

Heard.

IO submits that statement u/s 164 Cr.P.C of victim will be recorded today.  
He further submits that statement will be recorded by 2 p.m today itself.  
Be put up at 2 p.m for disposal of the bail application.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
16.07.2020

At 2 p.m

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State.  
Victim is present with IO SI Ritu Raj.  
Shri Mohd. Iqbal, Ld. Counsel for accused/applicant.

IO informed that statement u/s 164 Cr.P.C of victim has been recorded.  
Perused the same.

It is stated by the Ld. Counsel for accused/applicant that applicant is innocent and has been falsely implicated in the present case by the complainant. She wants to blackmail and extort money from the applicant in the grab of wrongful love affair for last one year. The application also mentions about the minutes of meetings of High Powered Committee of Hon'ble High Court of Delhi, but that is not applicable to this case as the applicant is not an under trial in jail.

The Ld. Public Prosecutor and the victim, present in the court has strongly opposed the bail application.

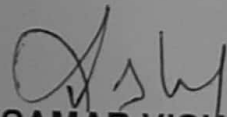
I have gone through the case diary and statement u/s 164 Cr.P.C of victim.

IO submits that the custodial interrogation of the applicant will be required in the present case.

The applicant has been harassing the victim for sometime now. As per the case of the prosecution, he went to the house of victim and beat her and her mother. He is absconding and is avoiding his custodial interrogation. The allegations, in my view, are serious in nature. Admitting the applicant on bail, at this stage, may prejudice the investigation as the applicant and victim are neighbours. A detailed investigation may be required with the custodial interrogation of the accused. Accordingly, the applicant is not entitled for anticipatory bail. Hence, the bail application is dismissed.

Application stands disposed off accordingly.

At request, copy of order be given Dasti.



**(SAMAR VISHAL)**

**Add. Sessions Judge-08  
West District, THC Delhi**

**16.07.2020**

FIR No. 397/20  
Police Station : Patel Nagar  
State Vs. Mayur Hindufurao Salunkhe  
U/s 420 OPC

16.07.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.**

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State.

Complainant in person with Ld. counsel Shri A. Dey.

Shri Abdul Rehman, Ld. Counsel for accused/applicant.

This is an application for grant of regular bail of accused/applicant Mayur Hindurao Salunkhe.

It is submitted by counsel for accused/applicant that accused is already on interim bail by the order of Jail Authorities in view of Minutes of Meetings of High Powered Committee of the Hon'ble High Court.

All such interim orders have been extended by the Hon'ble High Court till 31.08.2020 in WP(C) 3037/2020, Court On Its Own Motion dated 13.07.2020.

Since the accused is already on interim bail, the regular bail application of accused/applicant Mayur Hindurao Salunkhe will be heard on **28.08.2020**.



(SAMAR VISHAL)

Add. Sessions Judge-08  
West District, THC Delhi

16.07.2020

Bail Applicant no. 1287  
FIR No. 85/2020  
Police Station : Patel Nagar  
State Vs. Gaurav Kakkar  
U/s 307/186/353/506/34 IPC and 25/27 Arms Act

16.07.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.**

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor  
for State.  
Ld. Counsel for accused/applicant.

This is an application for grant of regular bail to accused/applicant Gaurav Kakkar.

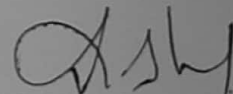
It is submitted by counsel for accused/applicant that accused was granted interim bail by the Ld. ASJ (West) vide order dated 20.05.2020, which was further extended vide order dated 01.06.2020.

All such interim orders have been extended by the Hon'ble High Court till 31.08.2020 in WP(C) 3037/2020, Court On Its Own Motion dated 13.07.2020.

Since the accused is already on interim bail, which stands extended till 31.08.2020 in terms of order dated 13.07.2020 of the Hon'ble High Court, the regular bail application of accused/applicant Gaurav Kakkar will be heard on **27.08.2020.**

Copy of order be sent to the Jail Superintendent for information.

Copy of order be given Dasti.



(SAMAR VISHAL)

Addl. Sessions Judge-08  
West District, THC Delhi

16.07.2020

FIR No. 500/16  
Police Station : Tilak Nagar  
State Vs. Baljeet Kaur  
U/s 376/328/506 IPC

16.07.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.**

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor  
for State.

Shri Manoj Khatri, Ld. Counsel for accused/applicant (through video-conferencing (CISCO Webex).


This is an application for cancellation of anticipatory bail granted to accused.

This application is filed by the complainant.

For today, notice was issued to the IO as well as to the accused for their appearance, but none are present.

The applicant's counsel requests for a long date in this case.

Put up on 17.09.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
16.07.2020

FIR No. 425/20  
Police Station : Paschim Vihar  
State Vs. Akash Yadav  
U/s 302/307/201/34 IPC & 25/27 Arms Act

16.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor  
for State.

Ld. Counsel for accused/applicant.

This is an application for taking on record certain documents regarding interim bail application of accused Akash Yadav.

Put up for consideration on 18.07.2020.



(SAMAR VISHAL)

Addl. Sessions Judge-08  
West District, THC Delhi

16.07.2020



FIR No.481/2020  
Police Station : Khayala  
State Vs. Vishal @ Podda  
U/s 392/411/34 IPC

16.07.2020


The Court of undersigned is having duty today as per Circular /  
Duty Roster dated 28.03.2020 in continuation of Circular / Duty  
Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020

Present : Sh. Santosh Kumar Singh, learned Additional Public  
Prosecutor for State.  
Sh. Nagendra Singh, learned counsel for applicant / accused

Fresh bail application under section 439 Cr.PC moved on behalf  
of applicant / accused Vishal @ Podda.

Let reply of the bail application be called from the investigating  
officer for next date of hearing.

Investigating officer is directed to appear in person alongwith  
case diary on 20.07.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
16.07.2020

FIR No. Not known  
Police Station : Khyala  
State Vs. Smt. Shahjahan  
U/s Not known


16.07.2020

The Court of undersigned is having duty today as per Circular /  
Duty Roster dated 28.03.2020 in continuation of Circular / Duty  
Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020 dated  
15.07.2020.

Present : Sh. Santosh Kumar Singh, learned Additional Public  
Prosecutor for State  
Sh. Rajesh Juneja, learned counsel for applicant through  
video-conferencing (CISCO Webex).

Anticipatory bail application under section 438 Cr.PC moved on  
behalf of applicant / accused Smt. Shahjahan.

Let reply of the application be called from the investigating  
officer for 17.07.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
16.07.2020

Dated this 15<sup>th</sup> Day


FIR No.0117/2020  
Police Station : Patel Nagar  
State Vs.Sonu @ Sonu Shukla  
U/s 304/498A IPC

16.07.2020

The Court of undersigned is having duty today as per Circular /  
Duty Roster dated 28.03.2020 in continuation of Circular / Duty  
Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020

Present : Sh. Santosh Kumar Singh, learned Additional Public  
Prosecutor for State.  
Sh.S.K. Singhal, learned counsel for applicant / accused

Although the reply has been filed by the investigating officer but  
the presence of the investigating officer is required before disposal of  
the application. Accordingly, investigating officer is directed to appear  
in person alongwith case diary for 20.07.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
16.07.2020

Witness

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Pr

by :-

Adv. Akhilesh Kumar Goel  
11/02/18

FIR No.142/2020

Police Station : Punjani Bagh

State Vs. Bunty

U/s 365/394/34 IPC

16.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster dated 28.03.2020 in continuation of Circular / Duty Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020

Present : Sh. Santosh Kumar Singh, learned Additional Public Prosecutor for State.  
None for applicant / accused Bunty.

This is an application for grant of interim bail of applicant / accused Bunty filed by jail visiting advocate. The application is moved on medical grounds.

Reply of the investigating officer is received but the reply has not been received from the Jail Superintendent. Let reply be also called from the Jail Superintendent about the medical condition of the applicant/accused for 21.07.2020.

  
(SAMAR VISHAL)Addl. Sessions Judge-08  
West District, THC Delhi

16.07.2020

FIR No.121/2020  
Police Station :Khyala  
State Vs.Md. Sair  
U/s 302 IPC

16.07.2020

The Court of undersigned is having duty today as per Circular /  
Duty Roster dated 28.03.2020 in continuation of Circular / Duty  
Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020

Present : Sh. Santosh Kumar Singh, learned Additional Public  
Prosecutor for State

Sh. Akhand Pratap Singh Learned counsel for applicant /  
accused through video-conferencing (CISCO Webex).

This is an application for grant of regular bail to  
accused/applicant Md. Sair. It is stated that the applicant is in judicial  
custody for around four months and the chargesheet has been filed. It  
is submitted by his counsel that since the investigation is complete, s  
the applicant is not required to be put in jail and that on merits there is  
no evidence against the applicant.

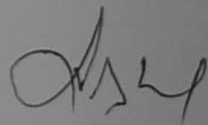
Reply to the bail application has been filed.

Ld. Additional Public Prosecutor has vehemently opposed the  
bail application stating that the interim bail application of the applicant  
was dismissed on 04.05.2020. The applicant was the cousin of the  
victim. There is strong evidence against him. The applicant was  
detected in CCTV camera at the spot of incident. All the three  
accused including the applicant was arrested after collection of  
detailed evidence.

According to reply of investigation officer, Md Sair is the  
mastermind of the entire plan which led to the murder of Md Shad. As  
the facts has unfolded during the course of investigation, Md Sair was

in the same business of chair manufacturing. The deceased Md Shad and his brother Md Sajid (complainant) are also in the same business of chair manufacturing. Md Sair was running his business from Lucknow. The local investigation revealed that some of the vendor who were earlier doing business with Md Sair shifted their position and started taking material from the complainant's firm. This resulted in substantial business loss to Md Sair. He felt insulted in the common circle where vendors started talking ill of him. He decided to teach the complainant and his brother a hard lesson. His brother Md Jabir was already staying in Delhi at A-44, Rajan Vihar Hastshal Uttam Nagar, Delhi. Through his brother Md Jabir, he roped in Hasmat Ali. He came to Delhi during the intervening night of 05/06.02.2020 by his Honda City Car bearing number DL 9CU 3787. He came near the place of occurrence on the date and time when the alleged commission of crime took place. He remained in and around the place of occurrence while the other two accused persons went inside the godown to commit the crime. All his movements are proved through his CDR locations as well as through CCTV footage. He also drove away to Lucknow alongwith Hasmat Ali soon after commission of the crime. Clothes worn by Hasmat Ali have been recovered from the house of Md Sair. Honda City car used from the commission of crime has also been recovered at his instance. His mobile number being used by him, has also been recovered. CDR details has also proved that he was in constant touch with other accused persons and stayed together at Hastal, Uttam Nagar with other two accused persons. Pointing out memo of place of occurrence has also been prepared at his instance.

I have gone through the records of the case.



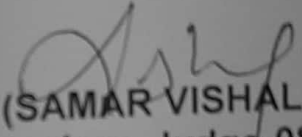
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Though the investigation is complete but considering the gravity of the offence as well as the fact that the trial is to commence with the recording of evidence of material witnesses, releasing the applicant at this stage may prejudice the trial. In these circumstances, applicant cannot be released on bail. Hence, the bail application is dismissed.

Application stands disposed off accordingly.

At request, copy of order be given Dasti.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
16.07.2020

FIR No. 141/2018  
Police Station : EOW  
State Vs. Sunil Kumar Jha  
U/s 420/406/120B IPC

16.07.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State.

IO SI Pawan Singh.

Shri Sudhanshu Arya and Shri Ojas Mittal, Ld. Counsels for accused/applicant.

This is an application for grant of bail to accused Sunil Kumar Jha on the ground that the claims made by the complainant in the FIR are false, fertile imagination of a conspiratorial mind and have been made with sole intention to evade the payment of legitimate dues against using the business promotional activities. It is also stated that a false and concocted complaint has been made by the complainant in view of recovery suit previously filed by the wife of accused against the complainant. It is further stated that accused has been falsely arrested in a dispute of commercial nature, hence he may be released on bail.

It is submitted by the applicants' counsel the amount of money was paid by the complainant to the applicant for broadcasting his programmes on the channel of the applicant "Sanskriti". It is also submitted that there was a valid agreement in this regard. It is further submitted that the present dispute is merely a civil dispute based on commercial transactions. The applicant has already filed a civil suit prior to the registration of this case and also has made complaints to the police authorities in Nodia.

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3.07.2020

Reply to the bail application has been filed.

Ld. Additional Public Prosecutor has vehemently opposed the bail application stating that the allegations against the accused are grave and there are specific allegations against the accused. It is submitted by him that the agreement about which the applicant's counsel has stated is found to be forged as the date of purchase of a stamp paper is much after the execution of this agreement and the complainant has completely denied any knowledge of this agreement as well as his signatures on it. He submits that the stamp vendor is absconding along with other accused persons. The investigation is in initial stage and the applicant is involved in cheating of about Rs. 5 Crores with the complainant.

The allegations in the present case are serious in nature and the investigation is at elementary stage. Admittedly, the applicant has received a sum of Rs.2.21 Crores, but for some different purpose according to his counsel. A detailed discussion on the merits of the case cannot be done at this stage as the matter is under investigation. However, as discussed in view of the gravity of the offence and the initial stage of the investigation, the applicant is not entitled for bail. Hence, the bail application of accused/applicant stands dismissed.

Application stands disposed off accordingly.

At request, copy of order be given Dasti.

  
(SAMAR VISHAL)

Addl. Sessions Judge-08  
West District, THC Delhi

16.07.2020

FIR No. 942/97  
Police Station : Rajouri Garden  
State Vs. Vijay Rai  
U/s 307/302/34 IPC

16.07.2020


The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor  
for State.

Shri Harsh Hardy, Ld. Counsel for accused/applicant through video-conferencing (CISCO Webex).

This is an application for grant of interim bail to accused/applicant Vijay Rai. It appears from the application that the applicant is a convict and is punished with imprisonment for life, in this case. The conviction has been confirmed by the Hon'ble Supreme Court of India according to application itself.

The interim bails to the convicts cannot be granted by this court. However, for getting more clarity on this application, let a reply be called from SHO Rajouri Garden on this application for 22.07.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
16.07.2020

(A)

IN THE COURT OF SH SAMAR VISHAL, ASJ-08, WEST DELHI  
CAUSE LIST FOR 16.07.2020

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FIR No.646/2020  
Police Station : Paschim Vihar West  
State Vs. Lokesh Bansal  
U/s 376/506 IPC

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16.07.2020

The Court of undersigned is having duty today as per Circular /  
Duty Roster dated 28.03.2020 in continuation of Circular / Duty  
Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020

Present : Sh. Santosh Kumar Singh, learned Additional Public  
Prosecutor for State  
Learned counsel for applicant / accused through video-  
conferencing (CISCO Webex).  
W/SI Anita Kumar in person.  
Sh. Anand Malik learned counsel for prosecutrix.

Reply to the anticipatory bail received from the investigating  
officer.

At request of learned counsel for prosecutrix, put up for  
consideration on 17.07.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
16.07.2020

FIR No. 613/2019  
Police Station : Paschim Vihar (West)  
State Vs. Sukhraj Singh  
U/s 365/302/376/411/201/34 IPC

16.07.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 15.07.2020.**

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State.

Ms. Indu Kaul, Ld. Counsel for accused/applicant through video-conferencing (CISCO Webex).

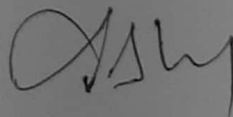
This is an application for grant of interim bail to accused Sukhraj Singh *inter alia*, on the ground that the accused is an old farmer and having clean antecedents and is known for his humbler and helpful attitude in his native village. It is also stated that accused has been falsely implicated in the present case and he is not involved in any criminal case.

Reply to the bail application is filed.

Ld. Additional Public Prosecutor has opposed the bail application stating that earlier bail application of accused was dismissed on 22.05.2020 and thereafter no new ground has come on record for grant of interim bail to accused.

Perusal of record shows that application for grant of regular bail to accused was dismissed on 22.05.2020 and since then there is no new or fresh ground for bail of accused. Further, the allegations against the accused are u/s 365/302/392/376/411/201/34 IPC, which are quite serious.


Keeping in view the fact that the allegations against the accused are grave in nature and after dismissal of first bail application of accused, no new ground



has emerged on record nor this application discloses any compelling ground to allow the interim bail, I do not deem it fit to admit accused/ applicant on interim bail. Accordingly, the interim bail application of accused Sukhraj Singh stands dismissed.

Bail application stands disposed off accordingly.

Copy of order be given Dasti.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
16.07.2020